

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 10TH DAY OF JULY, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 90/1987

Shri J. Francis,  
Work-mate, Office of the  
Executive Engineer,  
Dn. Scheme, Southern Railways,  
Bangalore City.

..... Applicant

(Shri K. Sridhar, Advocate)

v.

1. The Divisional Personnel Officer,  
Dn. Office, Southern Railway,  
Bangalore City.

2. The Chief Personnel Officer,  
Head Quarters Office,  
Southern Railway,  
Madras-3.

3. The Sr. Divisional Engineer,  
Southern Railway,  
Bangalore City.

..... Respondents.

This application having come up for hearing to-day,  
Vice-Chairman made the following:

O R D E R

In this Review Application made under Section 22(3)(f) of the Administrative Tribunals Act, the applicant has sought for a review of an order made by a Division Bench of this Tribunal consisting of one of us (Shri L.H.A. Rego Member (A) and Hon'ble Shri Ch. Ramakrishna Rao, Member (J) dismissing his application No.1844/86. In that application, the applicant had challenged his reversion from the post of Works Meistry to

the post of Caretaker. On a detailed examination of all the contentions urged by the applicant, the Bench had rejected every one of them. But shri K. Sridhar, learned counsel for the applicant contends that every one of them were erroneous and justifies a review.

2. We find that in making this Review Application there is a delay of 30 days. On this short ground itself this application is liable to be rejected. But we do not propose to do so, and proceed to examine the case on merits.

3. Shri Sridhar, is really asking us to re-examine the order as if we are a court of appeal. In a review this Tribunal cannot reexamine its order as a court of appeal and come to a different conclusion. On any view this Review Application is liable to be rejected. We, therefore, reject this Review Application at the admission stage, without notice to the Respondents.

*Ms. Bhikaiji*  
Vice-Chairman  
10/7/87

*JK*  
Member (A) 10-7-1987

bsv/Mrv.

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\*\*\*\*\*

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated : 15-7-87

Review Application No. 90/87 /86( )  
In Application No. 1844/86(F)  
14-2-86

**Applicant**

J. Francis

V/s. Divl. Personnel Officer, S.Rly., B'lere & ors.

To

1. Sri.J.Francis,  
Work-mates,  
Office of the Executive Engineer,  
Dn. Scheme,  
Southern Railways,  
Bangalore City.
2. Sri.K.Sridhar, Advocate,  
No.36, 'Vegdevi',  
Shankarpark,  
B'lore- 4.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN

Review APPLICATION NO. 90/87

Please find enclosed herewith the copy of the Order/ ~~XXXXXX~~

passed by this Tribunal in the above said Application on 10-2-82.

Encl : as above.

**SECTION OFFICER  
(JUDICIAL)**

Baly\*

ok

Issued

1512187

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 10TH DAY OF JULY, 1987

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman  
and  
Hon'ble Shri L.H.A. Rego, Member (A)

REVIEW APPLICATION NO. 90/1987

Shri J. Francis,  
Work-mate, Office of the  
Executive Engineer,  
Dn. Scheme, Southern Railways,  
Bangalore City.

..... Applicant

(Shri K. Sridhar, Advocate)

v.

1. The Divisional Personnel Officer,  
Dn. Office, Southern Railway,  
Bangalore City.

2. The Chief Personnel Officer,  
Head Quarters Office,  
Southern Railway,  
Madras-3.

3. The Sr. Divisional Engineer,  
Southern Railway,  
Bangalore City.

..... Respondents.

This application having come up for hearing to-day,

Vice-Chairman made the following:

O R D E R

In this Review Application made under Section 22(3)(f) of the Administrative Tribunals Act, the applicant has sought for a review of an order made by a Division Bench of this Tribunal consisting of one of us (Shri L.H.A. Rego Member (A) and Hon'ble Shri Ch. Ramakrishna Rao, Member (J) dismissing his application No.1844/86. In that application, the applicant had challenged his reversion from the post of Works Meistry to

the post of Caretaker. On a detailed examination of all the contentions urged by the applicant, the Bench had rejected every one of them. But shri K. Sridhar, learned counsel for the applicant contends that every one of them were erroneous and justifies a review.

2. We find that in making this Review Application there is a delay of 30 days. On this short ground itself this application is liable to be rejected. But we do not propose to do so, and proceed to examine the case on merits.

3. Shri Sridhar, is really asking us to re-examine the order as if we are a court of appeal. In a review this Tribunal cannot reexamine its order as a court of appeal and come to a different conclusion. On any view this Review Application is liable to be rejected. We, therefore, reject this Review Application at the admission stage, without notice to the Respondents.



SD —

SD —

Vice-Chairman 10/187

Member (A) 10-7-1987

True copy

bsv/Mrv.

*Hase*  
SECTION OFFICER (M)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE